

Expansion of Branches of Banks

92. SHRI YALLA SESI BHUSHANA ROA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that bank branch expansion policy has been recast by the Reserve Bank of India as reported in the Business Standard of 9th April, 1985 and whether this is in accordance with Government's decision and policies; and

(b) whether this has been done as a result of World Bank directive or on the advice given by the Reserve Bank of India?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) and (b) The branch licensing policy is formulated by the Reserve Bank of India in consultation with the Government. The policy for the Seventh Five Year Plan Period has not yet been finalised.

Implementation of the Recommendations of the Chanda Committee

93. SHRI D. HEERACHAND: Will the Minister of FINANCE be pleased to state:

(a) whether the Central Excise Reorganisation Committee, known as Chanda Committee, was constituted to study the working of the Central Excise Rules and procedure and make its recommendations;

(b) whether the said Committee made certain recommendations for simplification and rationalisation of the Central Excise rules and procedure; and

(c) if so, how many of such recommendations have been implemented and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) The Central Excise reorganisation Committee, also known as Chanda Committee, was constituted with the objective of examining

the organisation and working of the Central Excise Department; to review the Central Excise Act and Rules and Procedures and to recommend the steps required for their rationalisation, simplification and improvement, wherever necessary.

(b) Yes, Sir.

(c) The Chanda Committee submitted its Report in 1963. Since then the Central Excise Rules and Procedures have undergone a great change with the introduction of the Self Removal Procedure in place of physical control in respect of most of the excisable goods. Thereafter, a number of Committees have also looked into the Central Excise Rules and Procedures.

बोकारो इस्पात संयंत्र द्वारा रद्दी लोहे की

बिक्री

94. श्री हुकमदेव नारायण यादव : क्या इस्पात खान और कोयला मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बोकारो इस्पात संयंत्र ने रद्दी लोहा व्यापारियों के हाथ बेचा है : यदि हां, तो पिछले तीन वर्षों के दौरान किन-किन व्यापारियों को ऐसा रद्दी लोहा बेचा गया तथा उनको बेचे गये लोहे का मूल्य और उसकी मात्रा कितनी है ;

(ख) क्या यह सच है कि टेण्डर आमंत्रित किये बिना ही रद्दी लोहा बेचा गया ; और

(ग) यदि हां, तो इसके क्या कारण हैं

इस्पात विभाग में राज्य मंत्री (श्री के० नटवर सिंह) : (क) जी, हां, जिन व्यापारियों को लोहा का स्कैप बेचा गया था, उनके बारे में जानकारी प्राप्त की जा रही है तथा सभा पटल पर रख दी जायेगी।

(ख) और (ग) लोहे के स्कैप की बिक्री के लिए बाजार के बारे में पर्याप्त जानकारी उपलब्ध है। इसके लिये एक मूल्यन समिति यह निश्चित करती है कि

लोहे के ऐसे स्क्रैप को किस मूल्य पर बेचा जाये। लोहे के स्क्रैप को अन्य मर्दे निविदायें मंगवाकर बेची जाती हैं।

Closing Down of Delhi Cloth Mills

95. SHRI M. KALYANASUNDARAM: Will the Minister of SUPPLY AND TEXTILES be pleased to state:

(a) whether Government are aware of the efforts by the management to close down the Delhi Cloth Mills at Bara Hindu Rao, Delhi;

(b) if so, whether Government have examined the reasons advanced by the management in this regard;

(c) what steps are proposed to be taken for the rehabilitation of the workers employed in the Mill; and

(d) whether Government will examine the possibility of taking over the Mill with its assets?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRA SHEKHAR SINGH): (a) The management of Delhi Cloth Mills, Bara Hindu Rao, Delhi, submitted an application dated 27-3-1985 to the Delhi Administration for permission under section 25 (O) of the Industrial Disputes Act, 1947 for closure of the unit with effect from 1-7-1985.

(b) The Delhi Administration has examined the reasons advanced by the management and found that the reasons are inadequate to justify closure. The Administration has rejected the application and the same has already been communicated to the management.

(c) and (d) Do not arise.

Seizure of Arms and Ammunitions at Madras Harbour

96. SHRI M. KALYANASUNDARAM: Will the Minister of FINANCE be pleased to state:

(a) what are the details of arms and ammunitions seized by the Customs

officials at Madras ahrbour from a container landed from the vessel M. V. Sea Express:

(b) whether investigations regarding the smuggling of these arms have been completed; and

(c) if so, what are the findings and the details of action taken against the persons responsible for smuggling of arms and ammunitions?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) to (c) Contraband goods recently seized by Madras Customs from a container that landed from the vessel M.V. Sea Express, and which was declared to contain 'waste paper', included arms of different varieties like rifles, some ammunition, and other goods, e.g., accessories of photocopier, hammocks, art silk fabrics. Following investigations by Customs, show cause notices have been issued to the concerned persons under relevant provisions of Customs Act, 1962. On receipt of replies to the notices, appropriate action will be taken according to law.

Hindustan Diamond Corporation

97. SHRI M. S. GURUPADASWAMY: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have assessed the working of the Hindustan Diamond Corporation to ascertain whether it has fulfilled the objectives for which it was set up;

(b) if so, whether any steps are proposed to be taken to improve its working and to minimise its dependence on monopolistic suppliers like Diamond Trading Corporation;

(c) whether most of the site holders under Diamond Trading Corporation are from Gujarat;

(d) whether any action is proposed to be taken to curb the monopoly hold on diamond trade, both in export and imports; and